

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SYNERGYBYTE INFOTAINMENT PVT.LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24.09.2015
3.	Authority under which corporate debtor is incorporated / registered	ROC- Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72100HR2015PTC056765
5.	Address of the registered office and principal office (if any) of corporate debtor	WeWork Platina Tower, MG Road, Shivaji Nagar, Gurgaon Haryana, India - 122001
6.	Insolvency commencement date in respect of corporate debtor	16.09.2026
7.	Estimated date of closure of insolvency resolution process	15.03.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pooja Gupta IBBI Regn. No. - IBBI/IPA-001/IP-P-02937/2025-2026/14513
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: House No. 1419, First Floor, Sector 44-B, Chandigarh 160047 Email: ippoojagupta.chd@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: D-253, 7th Floor, Phase - 8A, Sector – 75, Industrial Area, Mohali - 160055, Punjab Email: cirp.synergybyte@gmail.com
11.	Last date for submission of claims	30.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench- I have ordered the commencement of a corporate insolvency resolution process of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED on 16.09.2026

The creditors of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or 30.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pooja Gupta
IRP in the matter of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED
IBBI Reg. No. IBBI/IPA-001/IP-P-02937/2025-2026/14513
AFA valid upto 30.06.2027
Address: D-253, 7th Floor, Phase - 8A, Sector – 75,
Industrial Area, Mohali - 160055, Punjab
Email: cirp.synergybyte@gmail.com

Date: 18.09.2026

Place: Chandigarh

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SYNERGYBYTE INFOTAINMENT PVT.LTD

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Synergybyte Infotainment Private Limited
2.	Date of incorporation of Corporate Debtor	24.09.2015
3.	Authority under which Corporate Debtor is incorporated / registered	ROC- Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U72100HR2015PTC056765
5.	Address of the registered office and principal office (if any) of Corporate Debtor	WeWork Platina Tower, MG Road, Shivaji Nagar, Gurgaon Haryana, India - 122001
6.	Insolvency commencement date in respect of Corporate Debtor	16.09.2026
7.	Estimated date of closure of insolvency resolution process	15.03.2027
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Pooja Gupta IBBI Regn. No. IBBI/IPA-001/IP-P-02937/2025-2026/14513
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: House No. 1419, First Floor , Sector 44-B, Chandigarh 160047 Email:ippoojagupta.chd@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: D-253, 7th Floor, Phase 8A, Sector 75, Industrial Area, Mohali - 160055, Punjab Email: cirp.synergybyte@gmail.com
11.	Last date for submission of claims	30.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench- I have ordered the commencement of a corporate insolvency resolution process of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED on 16.09.2026

The creditors of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or 30.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Pooja Gupta

IRP in the matter of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED
IBBI Reg. No. IBBI/IPA-001/IP-P-02937/2025-2026/14513

AFA valid upto 30.06.2027

Address: D-253, 7th Floor, Phase- 8A, Sector 75,
Industrial Area, Mohali-160055, Punjab

Email: cirp.synergybyte@gmail.com

Date: 18.09.2026

Place: Chandigarh

(Continued from previous page...)

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 SMART HORIZON CAPITAL ADVISORS PRIVATE LIMITED B/908, Western Edge II, Kanakia Space, Behind Metro Mall, off Western Express Highway, Magathane, Borivali East, Mumbai – 400066, Maharashtra, India. Tel. No.: 022-28706822 E-mail: director@shcapl.com Investors Grievance e-mail: investor@shcapl.com Contact Person: Mr. Parth Shah Website: www.shcapl.com SEBI Registration Number: INM000013183	 BIGSHARE SERVICES PRIVATE LIMITED Office No. S6- 2, 6th Floor Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves, road, Andheri (East), Mumbai-400 093. Tel. No.: 022 – 6263 8200 E-mail: ipo@bigshareonline.com Investors Grievance e-mail: investor@bigshareonline.com Website: www.bigshareonline.com Contact Person: Mr. Asif Sayyed SEBI Registration No.: INR000001385	 UNITEC FIBRES LIMITED Ms. Disha Vijay Rane, Company Secretary and Compliance Officer Bldg No 8 Flat No 3, Oshiwara Mahda Complex Andheri (W), Mumbai-400053, Maharashtra, India. Tel. No.: +91-8657019917 Email: investors@unitecfibres.com Website: https://unitecfibres.in/ Investors can contact the Company Secretary and Compliance Officer or the Registrar to the Issue in case of any pre-issue or post-issue related grievances, grievances including non-receipt of letters of allotment, non-credit of allotted equity shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all issue related queries and for redressal of complaints, investors may also write to the BRLM.

AVAILABILITY OF RED HERRING PROSPECTUS AND ABRIDGED PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein, before applying in the Issue. Full copy of the Red Herring Prospectus will be available at the website of SEBI at www.sebi.gov.in; the website of Stock Exchange at www.bseindia.com, the website of BRLM at www.shcapl.com and website of Company at https://unitecfibres.in/

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Company: Unitec Fibres Limited, Book Running Lead Manager: Smart Horizon Capital Advisors Private Limited. Application Forms can also be obtained from the Stock Exchange and list of SCSBs available on the website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.bseindia.com.

APPLICATION SUPPORTED BY BLOCKED AMOUNT (ASBA): All investors in this Issue have to compulsorily apply through ASBA. The investors are required to fill the ASBA form and submit the same to their banks. The SCSB will block the amount in the account as per the authority contained in ASBA form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

For more details on the issue process and how to apply, please refer to the details given in application forms and abridged prospectus and also please refer to the chapter "Issue Procedure" on page 348 of the Red Herring Prospectus

BANKER TO THE ISSUE: Kotak Mahindra Bank Limited

Syndicate member: Shreni Shares Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Date: September 17, 2026
Place: Mumbai, Maharashtra

UNITEC FIBRES LIMITED is proposing, subject to market conditions and other considerations, public issue of its Equity Shares and has filed the Red Herring Prospectus with the Registrar of Companies, Mumbai at Maharashtra on September 17, 2026. The Red Herring Prospectus is available on the website of the Book Running Lead Manager at www.shcapl.com the website of the BSE i.e., www.bseindia.com and website of our Company at https://unitecfibres.in/

Investors should note that investment in equity shares involves a high degree of risk. For details, investors should refer to and rely on the Red Herring Prospectus, including the section titled "Risk Factors" on page 27 of the Red Herring Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the U.S. Securities Act ("the Securities Act") or any state securities laws in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulations under the securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act of 1933.

KOTAK MAHINDRA BANK LIMITED
Registered Office: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051
Branch Office: Plot No. 7, Sector – 125, Noida (UP) – 201313

The below borrower(s) had availed loan from the lender mentioned hereunder which has been assigned to Kotak Mahindra Bank Ltd. Due to default, the loan is classified as NPA. Notice u/s 13(2) was issued at the last known address but unavailed; thus published as alternate service under Rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

S. No.	Borrower(s)/Loan A/c No	Name of Lender, Date of Assignment, Demand Date & Amount
1.	Mr. Vipin, Mrs. Ragini Shukla A/c: 06000008834	PCHFL MG (Dec-24), 28.12.2024 04.12.2025, Rs.261466.26

Mortgaged Property Description: All that piece and parcel of proposed residence situated at plot on Kharsa No. 339 (MIN), Gram Daud Nagar, Ward- Fazlulganj, Lucknow Under Bounded North: Raasta 16 Feet Wide South: Plot Of Smt. Meenu Dubey East: Others Property, West: Plot Of Shradhya Shukla, Area Statement: Plot Area: 500 Sq. Ft., covered area on Ground Floor 400 Sq. Ft. Munily: 100 Sq. Ft. **Mortgagor Name:** Mr. Vipin

You are called upon to pay the above dues with applicable interest within 60 days of this notice. Failing this, the Bank shall proceed under the SARFAESI Act to enforce the secured asset. Under Sec. 13 (8), you may redeem the secured asset within the permitted period. Under Sec. 13 (13), you are prohibited from transferring the secured asset by sale, lease, or otherwise without Bank's prior consent.

Date: 18.09.2026
Place: Uttar Pradesh

For Kotak Mahindra Bank Limited
Authorized Officer

Ummeed Housing Finance Pvt. Ltd
Registered office at: Unit 2009-14, 20th Floor, Magnum Global Park, Golf Course Extension Road, Sec-58, Gurugram (Haryana)-122011
CIN:U65922HR2016PTC057984

NOTICE FOR REMOVABLE OF HOUSE HOLD ARTICLE
Notice is hereby given to the public in general and in particular to the borrower (s)/co-borrower (s) and guarantor (s) whose details are given in below mentioned that the below described immovable property mortgaged/charged to the secured creditor the physical possession of which have been taken on 16.09.2026 by the authorised officer of M/S UMMEED HOUSING FINANCE PVT. LIMITED

Details of the Secured Asset	Property Description
1. BEENA W/O DINDAYAL (BORROWER) 2. DINDAYAL S/O GANESHI LAL (CO-BORROWER) BOTH ABOVE RESIDING AT- VILLAGE- JAWA (183) NEAR TEMPLE BO CHARKHI DADRI, DIST-BHIWANI 127310 3. PARVESH SINGH S/O JAI SINGH (GUARANTOR) RESIDING AT- DHOLI (40) MAHENDRAGARH HARYANA- 123029 LAN NO. LXMG03622-230020469 & LXBN04623-240031893 LOAN AGREEMENT DATE: 14-NOV-22 & 27-DEC-23 LOAN AMOUNT: RS.300,000/- + RS.125,000/-	ALL THAT PART AND PARCEL OF PROPERTY MEASURING 69.12 SQ.YDS. APPROX SITUATED AT-UNDER LAL DORA OLD ABADI OF VILLAGE JAWA TEHSIL & DISTRICT CHARKHI DADRI HARYANA. VIDE SALE DEED NO.5557 DATED 09/01/2018 BOUNDED AS EAST: HOUSE OF MAHENDER WEST: HOUSE OF SAMER NORTH: HOUSE OF RAJRAM SOUTH: HOUSE OF RAMFAL

We hereby informing you to remove your belongings/Household articles from the above said premises within 30 days from the date of receipt of this notice and well before to inform to us in written communication when you willing to remove your household articles on receipt of such notice in any mode within schedule time, failing which Ummeed Housing Finance shall not be responsible for any loss or damage or stolen whatsoever and same will be disposed off/sold on "As is where is", "As is what is", and "Whatever there is" basis as per provisions of law to the proposed highest successful bidder/s.

Place: Gurugram, Haryana
Date: 18.09.2026

Authorized Officer
Customer Help line No 1800-2026-127
M/s Ummeed Housing Finance Pvt. Ltd.

YES BANK
Registered and Corporate Office: YES BANK House, Off Western Express Highway, Santacruz East, Mumbai – 400055 India. **Website:** www.yesbank.in

[Rule – 8(1)] POSSESSION NOTICE
Whereas, The undersigned being the Authorized Officer of YES BANK Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 22 June 2026 calling upon (1) M/S Shubham Enterprises (Borrower) M/s. Shubham Gupta (Mortgagor, Guarantor) (3M Arvind Gupta (Guarantor & Proprietor) to repay the amount mentioned in the said notice being Rs. 1,01,65,938.31/- (Rs. One Crore One Lakh Sixty Five Thousand Nine Hundred Thirty Seven Only) as on 12-June-2026 together with further interest and other charges thereon, within 60 days from the date of receipt of the said notice. The Borrower and Guarantors having failed to repay the full amount, notice is hereby given to the Borrower, Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on the 17 day of 09 of the year 2026. The Borrower and Guarantors in particular and the public in general is hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of YES BANK Limited for balance outstanding amount of Rs. 1,01,65,938.31/- (Rs. One Crore One Lakh Sixty Five Thousand Nine Hundred Thirty Seven Only) as on 12-June-2026, interest and costs thereon. The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

Description of the mortgaged property	Mortgagor
House No 2/2 Plot No 15 Meerang Mohalla Chowk Pargana & Tehsil Sadar Prayagraj, Boundaries: East- 6.00 ft Wide Gali, West- 6.00 ft Road, North- 25 FT Wide Road, South- House of Late Subhash Sachdeva And Madhusudan Agarwal	Shubham Gupta S/o Arvind Gupta

Date: 18-09-2026
Place: Allahabad

YES BANK LIMITED
Authorized Officer

HDFC BANK
We understand your world

HDFC Bank Ltd., HDFC Bank House, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 - Branch Office : HDFC Bank Ltd. (WBO) (1st Floor, 58, Sardar Patel Marg, Civil Lines, Prayagraj (Allahabad) U.P. Pin-211003

DEMAND NOTICE
A notice is hereby given that the following borrowers have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the Bank and said facilities have been classified as Non-performing assets by the Bank. The Notice were issued to them under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known address however as such they are hereby informed by way of public notice about the same as few notices have returned undelivered/ unclaimed.

Name of Borrowers & Co-borrowers/ Mortgagor	Schedule of Immovable Property & Security
1. M/s Target With Alok (Borrower) Through its Proprietor Mr. Alok Singh Address At-Ground Floor B-101, Shyam Pusp 21/3A, Clive Road, Uttar Pradesh, India, 211001	Flat No. 1101 At 11th Floor, Ananda Palms, Part Of Free Hold Site No.19a/2, Thornhill Road (nasirpur Bakhtiyari), Pargana & Tehsil Sadar, District- Prayagraj Measuring Build Up Area 200.57 Sqm, And Carpet Area 122.14 Sqm., Super Built Up Area 2530.56 Sq. Ft., 235 Sq. Yds. (Property Owned By Mr Alok Singh) Bounded As Below: East - Open Setback, West: Open Setback, North - Open Space Thereafter Part of Flat No. 1003, 1004 of 11th Floor, South: Open Setback
2. Mr. Alok Kumar Singh (Co-borrower & Mortgagor) S/o Narendra Pratap Singh Address At- 406 Chautha Floor, Ananda Palms, Civil Lines, Prayagraj, Uttar Pradesh, 211001	
3. Mrs. Anju Singh (Co-borrower) C/o Mr. Alok Kumar Singh 406 Chautha Floor, Ananda Palms, Civil Lines, Prayagraj, Uttar Pradesh, 211001	

Loan No./ Loan Product 86428928
Date of NPA: 05/08/2026
Date of Notice 31-Aug-2026
Outstanding as per 13(2) Rs. 1,09,56,206.00/- (Rupees One Crore Nine Lakh Fifty-Six Thousand Two Hundred Sixty Only)

The Steps are being taken for substituted service of the notice. The above borrowers, co-borrowers and for their guarantors (where ever applicable) are advised to make the payments of outstanding within 60 days from the date of the publication of this notice failing which further steps will be taken as per the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The borrowers attention is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of the available, to redeem the secured assets.

Date: 18-09-2026, **Place:** Prayagraj, U.P. For HDFC Bank Ltd., Authorised Officer

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SYNERGYBYTE INFOTAINMENT PVT.LTD

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Synergybyte Infotainment Private Limited
2. Date of incorporation of Corporate Debtor	24.09.2015
3. Authority under which Corporate Debtor is incorporated / registered	ROC- Haryana
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U72100HR2015PTC056765
5. Address of the registered office and principal office (if any) of Corporate Debtor	WeWork Platina Tower, MG Road, Shivaji Nagar, Gurgaon Haryana, India - 122001
6. Insolvency commencement date in respect of Corporate Debtor	16.09.2026
7. Estimated date of closure of insolvency resolution process	15.03.2027
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Pooja Gupta IBI Regn. No. IBB/I/PA-001/IP-P-02937/2025-2026/14513
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: House No. 1419, First Floor, Sector 44-B, Chandigarh 160047 Email:ippoojagupta.chd@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: D-253, 7th Floor, Phase 8A, Sector 75, Industrial Area, Mohali - 160055, Punjab Email: cirp.synergybyte@gmail.com
11. Last date for submission of claims	30.09.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench- I have ordered the commencement of a corporate insolvency resolution process of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED on 16.09.2026. The creditors of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or 30.09.2026 to the interim resolution professional at the address mentioned above entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pooja Gupta
IRP in the matter of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED
IBBI Reg. No. IBB/I/PA-001/IP-P-02937/2025-2026/14513
AFA valid upto 30.06.2027
Address: D-253, 7th Floor, Phase-8A, Sector 75, Industrial Area, Mohali-160055, Punjab
Email: cirp.synergybyte@gmail.com

Date: 18.09.2026
Place: Chandigarh

PUBLIC NOTICE
FOR THE ATTENTION OF THE CREDITORS AND OTHER STAKEHOLDERS OF M/S. KRISH REALTECH PRIVATE LIMITED (UNDER CIRP)

This is to inform that the Hon'ble National Company Law Tribunal (NCLT), New Delhi Bench-III, vide order in CP No. IB-72/ND/2026 dated 10.08.2026 has admitted the application for initiation of Corporate Insolvency Resolution Process (CIRP) of **M/s. Krish Realtech Private Limited ("Corporate Debtor")** under the provisions of Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations made thereunder and has appointed M/s. Waterfall Insolvency Professionals Private Limited through Mr. Gaurang Shah as the Designated Director i.e. the undersigned as the Interim Resolution Professional ("IRP") of the Corporate Debtor. As per Regulation 6 of Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations), the IRP had published the public announcement in requisite Form A on 13.08.2026 in the two newspapers viz Financial Express (English) and Jansatta (Hindi), NCR Edition.

This is to further inform that pursuant to Google's policies, the process email ID for the purpose of IBC and Regulations thereunder viz: "rk.krishrealtech@gmail.com" of "Krish Realtech Private Limited (under CIRP)" has been disabled with effect from 8th September 2026, and the undersigned has filed complaint/appeal for restoration of said email ID. To avoid any inconvenience to all stakeholders the undersigned has created new process email ID.

This is to further inform all creditors, vendors, stakeholders, and the general public that the process email address under IBC for "Krish Realtech Private Limited (under CIRP)" has been changed as follows.

- **Previous Process Email ID:** rk.krishrealtech@gmail.com
- **New Process Email ID:** krishrealtech.rp@gmail.com

All future correspondence, official communications and statutory documents must be sent exclusively to the new process Email ID as mentioned above.

Kindly update your records accordingly.

For Krish Realtech Private Limited (Under CIRP)
M/s. Waterfall Insolvency Professionals Private Limited
Resolution Professional
IBBI Reg. no.: IBB/I/PE-0022/PA-1/2022-2023/50016
AFA : AA1/50016/02/311226/20083 valid upto 31.12.2026
Through Gaurang Chhotolal Shah, Designated Director.

UMMEED HOUSING FINANCE PVT. LTD
Registered office at: Unit 2009-14, 20th Floor, Magnum Global Park, Golf Course Extension Road, Sec-58, Gurugram (Haryana)-122011
CIN:U65922HR2016PTC057984

SECOND SUBSEQUENT SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction for Second Subsequent Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s)/co-borrowers/guarantor(s) that the below described immovable property mortgaged/charged to the secured creditor, the physical possession of which has been taken on 06.07.2026 by the Authorised Officer of M/s Ummeed Housing Finance Pvt. Limited (Secured Creditor). The secured/ mortgaged assets will be sold "as is where is", "as is what is", and "whatever there is" basis through e-auction.

It is hereby informed to general public that we are going to conduct public e-auction through: <https://www.bankauctions.com>

Property Description: All that part and parcel of property having land measuring area 80 sq. yds., i.e. 3 Marla, its 3/204 share of 10 Kanal 4 Marla, Kitee, 3, Khewat No. 2322, situated at Maun Gahana, Kabir Basti under Line Nagar Palika, District Sonapat, Haryana. Bounded as: East: House of Sabir; West: Gali; North: Plot of Sanjay; South: Plot of Sabir.

S. No.	Borrower/s & Guarantor/s Name & Address	Date & Time of Auction	Reserve Price
1.	1. Pawan Kumar S/o Kulu Ram (Borrower), 2. Suman W/o Pawan Kumar (Co-Borrower) Both above residing at- Ahar 58, Ahar, Panipat, Haryana - 132107 LAN NO: LXSNO0295-260051246 Loan Agreement Date: 11.06.2025 Loan Amount: Rs. 21,60,000/- Total Amount Due: Rs. 25,38,015.33/- as on 03-Jul-2026 + Further Interest and Other Charges from 04-Jul-2026.	Auction Date: 09.10.2026 between 11:00 AM to 1:00 PM, with unlimited extension of 5 minutes. Last Date of Submission of EMD with KYC: 07.10.2026 up to 5:00 P.M. (IST). Date of Inspection: 05.10.2026 between 11:00 AM to 1:00 PM (IST).	Reserve Price: Rs. 15,84,000/- Earnest Money Deposit: Rs. 1,58,400/- Bid Increment: Rs. 10,000/- and in such multiples.

TERMS AND CONDITIONS OF AUCTION
Bid Documents, Declaration, General Terms and Conditions of online e-auction sale are available at the website of the service provider, i.e. www.bankauctions.com. The interested bidders may also approach Support No. 7291981124, 25, 26 & contact Sh. Bhavik Pandya at 8866682937, Support Email ID: support@bankauctions.com (Service Provider).
In India Private Limited) or auction@ummeedfinance.in. For any property-related query, bidders may contact Ummeed Housing Finance Pvt. Ltd. at 18002026127. Intending bidders must deposit the EMD amount via DD/Pay Order/NET/RTGS in favour of Ummeed Housing Finance Pvt. Ltd., A/c No. 50200021387303, IFSC: HDFC0003906, on or before the date and time of EMD.

Date: 18.09.2026
Place: Gurugram, Haryana

Authorized Officer, Contact No. 18002026127
Ummeed Housing Finance Pvt. Ltd.

TATA CAPITAL HOUSING FINANCE LTD
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam TATA Marg, Lower Parel, Mumbai – 401 001. CIN No. U65919MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, The undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir (s)/ Legal Representative(s)	Amount as per Demand Notice	Date of Possession
TCHHF034700 0100105329 & TCHN034700 0100106100	Mr. Mohd. Anis S/o Mr. Abdul Rauf & Mrs. Kaisar Jahan W/o Mr. Mohd. Anis Lasi as Mohd. Anees & Shama Wheat Sani Products through Proprietor	As on 07/07/2026, Rs. 40,52,763/- (Rupees Forty Lakh Fifty Two Thousand Seven Hundred Sixty Three Only)	15-09-26

Description of Secured Assets/Immovable Properties: ALL PIECE & PARCELS OF Plot no 106 & 107 part, Kharsa no- 701 to 716 & 731 to 733 & 744 Min, admeasuring 775 Sq. Ft. or 126.23 sq. Mtrs. Situated at Barora, Husain badi, ward Kanhaiya Madhavpur, Tehsil & District -Lucknow with all common amenities mentioned in Sale Deed. Boundaries: East – Plot no 108, West – Rest Part of Plot no 106 & 107, North – 20 Ft wide Road South – Plot no 114 & 113

Date: - 18/09/2026
Place: - Lucknow

Sd/- Authorised Officer
For Tata Capital Housing Finance Limited

SHRI GANG INDUSTRIES AND ALLIED PRODUCTS LIMITED
CIN: L11011UP1989PLC011004

Regd. Office: Plot No. B-2/6 & 2/7, UPSIDC Industrial Area, Sandila Phase IV, Hardoi UP
Corporate Office: F-32/3, Ground Floor, Okhla Industrial Area, Phase-II, New Delhi-110020
Email id:- secretarial@shrigangindustries.com; **Website** : www.shrigangindustries.com;
Contact No: 011-42524454/011-42524499

PRESS ADVERTISEMENT- PROPOSED TRANSFER

Notice is hereby given that M/s Shri Gang Industries and Allied Products Limited ("Company"), having its registered office at Plot No. B-2/6 & 2/7, UPSIDC Industrial Area, Sandila Phase IV, Hardoi UP: 241204, have received requests along with the supporting documents through its Registrar and Share Transfer Agent, i.e., BEETAL Financial & Computer Services Private Limited ("RTA") for transfer of Equity Shares of the Company, held in physical mode in accordance with the procedure prescribed under SEBI Circular No. SEBI/HO/MIRSD/DOS3/CIR/P/2018/139/2018 dated November 06, 2018.

Further, in compliance with the procedure laid down under abovementioned circular and as per the request received under the Special Window in terms of SEBI Circular No. SEBI/HO/MIRSD//PoD/P/CIR/2025/97 dated July 02, 2025 and SEBI circular No. HO/38/13/11(2)/2026-MIRSD-PoD/11/3750/2026 dated January 30, 2026, it is proposed to effect the transfer of Equity Shares as per the details mentioned herein below:

Sr. Transferee No.	Transferee Name	No. of shares	Share Certificate No.	Distinctive Number	Proposed Transferee Name	
1.	17257	Hemant Jain	100	20813	2080571-2080670	Apurv Luneya
2.	17256	Dilip Jain	100	20812	2080471-2080570	
3.	17258	Pushpa	100	20814	2080671-2080770	
4.	17261	Shanti Luniya	100	20817	2080971-2081070	
5.	17262	C.P Luniya	100	20818	2081071-2081170	
6.	758	Jinendra Luniya	100	3346	333871-333970	
7.	17259	Kalpesh Luniya	100	20815	2080771-2080870	
8.	17250	Manju Luniya	100	20816	2080871-2080970	
9.	17263	Dharmendra Luniya	100	20819	2081171-2081270	
10.	759	L C Luniya	100	3347	333971-334070	
11.	17264	Madhu Luniya	100	20820	2081271-2081370	

Any person(s) who has any objection(s)/claim(s) in respect to the abovementioned transfer in favour of the proposed transferee, should lodge such objection(s)/claim(s) within 30 days of the publication of this notice with the Company at F-32/3, Ground Floor, Okhla Industrial Area, Phase-II, New Delhi-110020 or by email at secretarial@shrigangindustries.com or its RTA at 3rd Floor, 99 Madangir, Behind Local Shopping Complex, Near Dada Hardsukhdas Mandir, New Delhi- 110082 or by email at beetalra@gmail.com.

If no objection/claim is received by the Company or its RTA within the stipulated period, the Company shall proceed to effect the transfer of shares in the name of the proposed transferee.

For Shri Gang Industries and Allied Products Limited
Sd/-
Kanishka Jain
Company Secretary

Date: 17.09.2026
Place: Delhi

Corrigendum to Invitation for Expression of Interest for GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Corrigendum is being issued in reference to the Form G dated 10.09.2026 Published in the matter of GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED (CIN: U74999DL2020FTC368645, PAN: AA1CG4822F), undergoing Corporate Insolvency Resolution Process, published in the following newspapers:-

i. Financial Express – English, Delhi Edition, ii. Jansatta – Hindi, Delhi Edition, iii. Jaipur Mahanagar Times – Hindi, Alwar Edition, iv. Indian Express – English, Jaipur Edition, v. Free Press Journal – English, Indore Edition, vi. Swadesh – Hindi, Satna Edition

S. no	Particulars	Original Details	Modified Details
10.	Last date for receipt of expression of interest	17-09-2026	27-09-2026
11.	Date of issue of provisional list of prospective resolution applicants	19-09-2026	29-09-2026
12.	Last date for submission of objections to provisional list	21-09-2026	01-10-2026
13.	Date of issue of final list of prospective resolution applicants	22-09-2026	02-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23-09-2026	03-10-2026
15.	Last date for submission of resolution plans	03-10-2026	13-10-2026

SD/-
Manoj Kumar Anand
Resolution Professional in the matter of GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
IP Registration No. -IBBI/PA-001/IP-P00084/2017-18/10180
Registered address: 2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028
E-mail id: gigacipr2025@gmail.com

Date: 18/09/2026
Place: New Delhi

Form No. INC-25A
Advertisement to be published in the newspaper for conversion of public company into a private company Before the Regional Director, Ministry of Corporate Affairs Northern Region II

In the matter of the Companies Act, 2013, Section 14 (1) of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND
In the Matter of VDOIT TECHNOLOGIES LIMITED having its registered office at 43, Belleza Emaar Marbella, Sector-66, South City, Gurgaon, Haryana, India, 122018

.....APPLICANT

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 15th September, 2026 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, Northern Region II, Corporate Bhawan, Plot No.4-B, Sector 27-B, Chandigarh, PIN- 160019, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at 43, Belleza Emaar Marbella, Sector- 66, South City, Gurgaon, Haryana, India, 122018.

For and on behalf of the Applicant For Vdoit Technologies Limited
Narinder Kumar Kamra
Managing Director
DIN-07102531

ADDRESS:
Complete Address of Registered Office: 43, Belleza Emaar Marbella, Sector-66, South City, Gurgaon, Haryana, India, 122018-6.5

Ummeed Housing Finance Pvt. Ltd
Registered office at: Unit 2009-14, 20th Floor, Magnum Global Park, Golf Course Extension Road, Sec-58, Gurugram (Haryana)-122011
CIN:U65922HR2016PTC057984

APPENDIX IV (see rule 8(1) POSSESSION NOTICE
Whereas, The undersigned being the authorized officer of the UMMEED HOUSING FINANCE PVT. LTD under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower/s as details herein under, calling upon the respective Borrowers to repay the amount mentioned in the notice with all costs, charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice. The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is

फॉर्म-ए सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 6 के अधीन)
सिनेजीबाइट इंफोटेनमेंट प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कॉर्पोरेट ऋणी का नाम	सिनेजीबाइट इंफोटेनमेंट प्राइवेट लिमिटेड
2.	कॉर्पोरेट ऋणी के समावेश की तिथि	24.09.2015
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी- हरियाणा
4.	कॉर्पोरेट ऋणी का कॉर्पोरेट पहचान नंबर/सीमित दायित्व पहचान	U72100HR2015PTC056765
5.	कॉर्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	वीवर्क प्लैटिना टॉवर, एमजी रोड, शिवाजी नगर, गुरुग्राम, हरियाणा, भारत - 122001
6.	कॉर्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	16.09.2026
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	15.03.2027
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवाला पेशेवर का नाम व पंजीकरण नंबर	पूजा गुप्ता आईबीबीआई पंजी. नं. IBBI/IPA-001/IP-P-02937/2025-2026/14513
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	पता: मकान संख्या 1419, पहली मंजिल, सेक्टर 44-बी, चंडीगढ़ 160047 ईमेल: ippoojagupta.chd@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली ईमेल तथा पता	पता: डी-253, सातवीं मंजिल, फेज 8ए, सेक्टर 75, औद्योगिक क्षेत्र, मोहाली- 160055, पंजाब ईमेल: cirp.synergybyte@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	30.09.2026
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	लागू नहीं
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवाला पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	क) https://ibbi.gov.in/home/downloads ख) लागू नहीं

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, चंडीगढ़ बेंच 1 ने 16.09.2026 को सिनेजीबाइट इंफोटेनमेंट प्राइवेट लिमिटेड की कारपोरेट दिवाला प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

सिनेजीबाइट इंफोटेनमेंट प्राइवेट लिमिटेड के लेनदार को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 30.09.2026 को या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर आईबीसी, 2016 के प्रावधानों के अनुसार दंड लगाया जाएगा

हस्ता/-

पूजा गुप्ता,

आईआरपी, सिनेजीबाइट इंफोटेनमेंट प्राइवेट लिमिटेड के मामले में,
आईबीबीआई पंजीकरण संख्या: IBBI/IPA-001/IP-P-02937/2025-2026/14513

एएफए, वैधता तिथि: 30.06.2027

दिनांक: 18.09.2026

स्थान: चंडीगढ़

पता: डी-253, सातवीं मंजिल, फेज-8ए, सेक्टर 75, औद्योगिक क्षेत्र,
मोहाली-160055, पंजाब, ईमेल: cirp.synergybyte@gmail.com

फॉर्म नं. आईएनसी – 26
[कंपनी (निगम) नियम, 2014 के नियम 30 के अनुसूचण में]
केंद्र सरकार / क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय । के संक्षेप
कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 13 (4) तथा कंपनी (निगम) नियम, 2014 के नियम 30 (5) (ए), यथासंशोधित के मामले में;
तथा
समरूप एनबी प्राइवेट लिमिटेड (सीआईएन: U40106DL2020PTC363369), जो कि कंपनी अधिनियम, 2013 के तहत पंजीकृत कंपनी है और जिसका पंजीकृत कार्यालय ए – 57, डीडीए रोड्स, ओखला इंडस्ट्रियल एरिया, फेज – II, दिल्ली, भारत, 110020 में स्थित है, के मामले में
..... आवेदक कंपनी

सूचना
एतद्वारा आम जनता को सूचित किया जाता है कि "दिल्ली राज्य" में "हरियाणा राज्य" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को संक्षेप बनाने के लिए 27 अगस्त, 2026 को अन्य सूचना पर आवॉजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोर्स ऑफ एग्रीसिमेंशन के परिवर्तन की पुष्टि के लिए कम्पन अधिनियम, 2013 की धारा 13 (4) के अंतर्गत आवेदक कंपनी क्षेत्रीय निदेशक को प्रस्तावित शक्तियों के अंतर्गत केंद्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता है, वे अपनी आपत्ति MCA-21 पोर्टल (www.mca.gov.in) पर निदेशक विश्वासार्थ नगर प्रस्तुत कर सकते हैं। निदेशक विश्वासार्थ नगर प्रस्तुत कर सकते हैं अथवा उसके अग्र दिग्ग एव पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से 14 (चौदह) दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट कार्य मंत्रालय के कार्यालय के पते: बी- 2 विंग, 2 तन, पं. दीनदयाल अंबोवाल भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजें: कुने, एम्पलस समशइन प्राइवेट लिमिटेड हस्त/-/- कश्गिर बरौजा निदेशक स्थान: दिल्ली दिनांक: 18.09.2026 डीआईएन: 10288365

फॉर्म नं. आईएनसी-26
[कंपनी (निगम) नियम, 2014 के नियम 30 के अनुसूचण में]
क्षेत्रीय निदेशक (केंद्र सरकार) उत्तरी क्षेत्र, निदेशालय, उत्तरी क्षेत्र निदेशालय । के संक्षेप
कंपनी अधिनियम, 2013 की धारा 13 की उप-धारा (4) और कंपनी (निगम) नियम, 2014 के नियम 30 के उप-नियम 30 (5) (ए), यथासंशोधित के मामले में;
तथा
एम्पलस आर वे सोलर प्राइवेट लिमिटेड (सीआईएन: U40106DL2018PTC314694), जो कि कंपनी अधिनियम, 2013 के तहत पंजीकृत कंपनी है और जिसका पंजीकृत कार्यालय ए – 57, डीडीए रोड्स, ओखला इंडस्ट्रियल एरिया, फेज – II, दिल्ली, भारत, 110020 में स्थित है, के मामले में
..... आवेदक कंपनी

सूचना
एतद्वारा आम जनता को सूचित किया जाता है कि "दिल्ली राज्य" में "हरियाणा राज्य" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को संक्षेप बनाने के लिए 27 अगस्त, 2026 को अन्य सूचना पर आवॉजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोर्स ऑफ एग्रीसिमेंशन के परिवर्तन की पुष्टि के लिए कम्पनी अधिनियम, 2013 की धारा 13 के अंतर्गत आवेदक कंपनी केंद्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता है, वे अपनी आपत्ति MCA-21 पोर्टल (www.mca.gov.in) पर निदेशक विश्वासार्थ नगर प्रस्तुत कर सकते हैं। निदेशक विश्वासार्थ नगर प्रस्तुत कर सकते हैं अथवा उसके अग्र दिग्ग एव पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से 14 (चौदह) दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट कार्य मंत्रालय के कार्यालय के पते: बी- 2 विंग, 2 तन, पं. दीनदयाल अंबोवाल भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजें: कुने, एम्पलस समशइन प्राइवेट लिमिटेड हस्त/-/- कश्गिर बरौजा निदेशक स्थान: दिल्ली दिनांक: 18.09.2026 डीआईएन: 08524188

सूचना
एतद्वारा आम जनता को सूचित किया जाता है कि "दिल्ली राज्य" में "हरियाणा राज्य" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को संक्षेप बनाने के लिए 27 अगस्त, 2026 को अन्य सूचना पर आवॉजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोर्स ऑफ एग्रीसिमेंशन के परिवर्तन की पुष्टि के लिए कम्पनी अधिनियम, 2013 की धारा 13 के अंतर्गत आवेदक कंपनी केंद्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

फॉर्म नं. आईएनसी – 26
[कंपनी (निगम) नियम, 2014 के नियम 30 के अनुसूचण में]
केंद्र सरकार / क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय । के संक्षेप
कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 13 (4) तथा कंपनी (निगम) नियम, 2014 के नियम 30 (5) (ए), यथासंशोधित के मामले में;
तथा
एम्पलस आर वे सोलर प्राइवेट लिमिटेड (सीआईएन: U40106DL2018PTC314694), जो कि कंपनी अधिनियम, 2013 के तहत पंजीकृत कंपनी है और जिसका पंजीकृत कार्यालय ए – 57, डीडीए रोड्स, ओखला इंडस्ट्रियल एरिया, फेज – II, दिल्ली, भारत, 110020 में स्थित है, के मामले में
..... आवेदक कंपनी

सूचना
एतद्वारा आम जनता को सूचित किया जाता है कि "दिल्ली राज्य" में "हरियाणा राज्य" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को संक्षेप बनाने के लिए 01 सितंबर, 2026 को अन्य सूचना पर आवॉजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोर्स ऑफ एग्रीसिमेंशन के परिवर्तन की पुष्टि के लिए कम्पन अधिनियम, 2013 की धारा 13 (4) के अंतर्गत आवेदक कंपनी क्षेत्रीय निदेशक को प्रस्तावित शक्तियों के अंतर्गत केंद्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता है, वे अपनी आपत्ति MCA-21 पोर्टल (www.mca.gov.in) पर निदेशक विश्वासार्थ नगर प्रस्तुत कर सकते हैं। निदेशक विश्वासार्थ नगर प्रस्तुत कर सकते हैं अथवा उसके अग्र दिग्ग एव पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से 14 (चौदह) दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट कार्य मंत्रालय के कार्यालय के पते: बी- 2 विंग, 2 तन, पं. दीनदयाल अंबोवाल भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजें: कुने, एम्पलस आर वे सोलर प्राइवेट लिमिटेड हस्त/-/- कश्गिर बरौजा निदेशक स्थान: दिल्ली दिनांक: 18.09.2026 डीआईएन: 05325594

यूनियन बैंक ऑफ इंडिया
[कंपनी (निगम) नियम, 2014 के नियम 30 के अनुसूचण में]
केंद्र सरकार / क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय । के संक्षेप
कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 13 (4) तथा कंपनी (निगम) नियम, 2014 के नियम 30 (5) (ए), यथासंशोधित के मामले में;
तथा
एम्पलस आर वे सोलर प्राइवेट लिमिटेड (सीआईएन: U40106DL2018PTC314694), जो कि कंपनी अधिनियम, 2013 के तहत पंजीकृत कंपनी है और जिसका पंजीकृत कार्यालय ए – 57, डीडीए रोड्स, ओखला इंडस्ट्रियल एरिया, फेज – II, दिल्ली, भारत, 110020 में स्थित है, के मामले में
..... आवेदक कंपनी

[नियम-8 (1)]
कच्चा सूचना (अचल संपत्ति के लिए)

जैसा की वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन (द्वितीय) अधिनियम, 2002 (2002 का अधिनियम नं. 54) के अंतर्गत यूनियन बैंक ऑफ इंडिया, ओरेंड रेशन रोड, गुडगांव शाखा, एससीओ-5, जेल लैंड, सोहना चौक, गुडगांव, हरियाणा, 122001 के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित प्रवर्तन नियमवाली, 2002 के नियम 3 के साथ पठित की धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना दिनांक03-06-2026 को जारी कर ऋणधारक श्री सोहन लाल, पुत्र श्री अमर सिंह एवं श्रीमती सुमिता देवी,सी रोहन लाल को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर उन्हें मांग सूचना में वर्णित राशि रु. 10,09,511.29 (केवल दस लाख नौ हजार पांच सौ ग्यारह रुपये और उन्तीस पैसे) की राशि और उस पर देय ब्याज के लिए यूनियन बैंक ऑफ इंडिया के चार्ज के अधीन होगा।

ऋणधारक इस राशि को वापस लौटने में विफल रहे, अतः एतद्वारा आम जनता और विशेष रूप से ऋणधारको को सूचित किया जाता है की आज दिनांक 17सितंबर, 2026 को अधोहस्ताक्षरी ने उक्त नियमवाली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 (4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का कच्चा ले लिया है।

विशेष रूप से ऋणधारकों और आम जनता को एतद्वारा सूचित किया जाता है की वे नीचे वर्णित संपत्ति का व्यवसाय न करें और उक्त संपत्ति का किसी तरह का व्यवसाय रु. 10,09,511.29 (केवल दस लाख नौ हजार पांच सौ ग्यारह रुपये और उन्तीस पैसे) की राशि और उस पर देय ब्याज के लिए यूनियन बैंक ऑफ इंडिया के चार्ज के अधीन होगा।

ऋणधारक का ध्यान प्रतियुत संपत्ति को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है

अचल संपत्ति का विवरण
भूमि और भवन – आवासीय, जिम्मेदे स्वामी श्री सोहन लाल (संपत्ति के मालिक) हैं, जो मकान नं. 201, क्षेत्रफ़म 70 वर्ग म, खेवट/ख़ाता नं. 558/594, मुस्तलिफ नं. 5, किला नं. 6/2, द्रोणा पब्लिक स्कूल के पास, रवि नगर, मीना कादीपुर, बसई रोड, गुडगांव, हरियाणा – पिन 122001 पर स्थित है और जिसको सीमाएं निम्न प्रकार हैं: पूर्व: 17 फीट चौड़ी सड़क, पश्चिम: श्रीमती शकुन्ता देवी का प्लॉट,उत्तर: 16 फीट चौड़ी सड़क, दक्षिण: अन्य की संपत्ति

दिनांक: 17.09.2026
प्राधिकृत अधिकारी,
यूनियन बैंक ऑफ इंडिया

यूनियन बैंक ऑफ इंडिया
[कंपनी (निगम) नियम, 2014 के नियम 30 के अनुसूचण में]
केंद्र सरकार / क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय । के संक्षेप
कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 13 (4) तथा कंपनी (निगम) नियम, 2014 के नियम 30 (5) (ए), यथासंशोधित के मामले में;
तथा
एम्पलस आर वे सोलर प्राइवेट लिमिटेड (सीआईएन: U40106DL2018PTC314694), जो कि कंपनी अधिनियम, 2013 के तहत पंजीकृत कंपनी है और जिसका पंजीकृत कार्यालय ए – 57, डीडीए रोड्स, ओखला इंडस्ट्रियल एरिया, फेज – II, दिल्ली, भारत, 110020 में स्थित है, के मामले में
..... आवेदक कंपनी

अचल कार्यालय: बी-192/ए, सेक्टर-52, नोएडा, गौतम बुद्ध नगर, उप्र 201301
ईमेल आईडी: recovery_noi@bankofmaharashtra.bank.in
मुख्य कार्यालय: लोकमंगल, 1501, शिवाजीनगर, एपी-5
[नियम 8(1)] कच्चा सूचना (अचल संपत्तियों के लिए)
जबकि, अधोहस्ताक्षरी बैंक ऑफ महाराष्ट्र, के अधिभूत अधिकारी हैं, जो कि प्रतिभूतिकरण और पुनर्निर्माण वित्तीय आस्तियों तथा प्रतिभूति हित अधिनियम, 2002 के अंतर्गत कार्यरत है, तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित धारा 13 की उप-धारा (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे उल्लिखित दिनांकित नोटिस जारी किया गया था, जिसमें उधारकर्ता को नीचे उल्लिखित कारणांय राशि का भुगतान, उक्त नोटिस की प्राप्ति की तिथि से 60 दिनों के भीतर करने के लिए कहा गया था। यह नोटिस पंजीकृत ए.डी. डाक तथा सीलबंद प्रतय द्वारा भेजा गया था। उधारकर्ता द्वारा राशि भुक्तान में विफल रहने पर, अधोहस्ताक्षरी ने निम्नलिखित में वर्णित संपत्तियों का सांकेतिक रुक्या, उक्त अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्ति का प्रयोग करते हुए तथा उक्त नियमों के निम 8 के साथ पठित, नीचे उल्लिखित शिथियों पर ले लिया है। उधारकर्ता को सूचना में विफल रहने पर, अधोहस्ताक्षरी को एतद्व द्वारा वेतामनी दी जाती है कि वह संपत्ति के साथ कोई लेन-देन न करें, और संपत्तियों के संबंध में किया गया कोई भी लेन-देन उर्ध्वगत राशि के लिए एक औफ महाराष्ट्र, शखा के प्रमार के अधीन होगा। उधारकर्ता का ध्यान अधिनियम की धारा 13 के उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जिसमें सुविष्टित परिसंपत्तियों को पुनः प्राप (रुक्या) करने के लिए उपलब्ध समय का उल्लेख है।

क्र. सं.	शाखा / उधारकर्ताओं और गारंटर(ओं) के नाम एवं पता	संपत्ति का विवरण	मांग की तिथि	देय राशि
1.	शाखा: हाथरस / 1. श्री राजू सिंह पुत्र श्री शेर सिंह पता: गहरसपुर, नंद उमराव, हाथरस यूपी 281302	मालिक का नाम- श्री राजू सिंह श्रीपति का विवरण- सुख, रंदाक, बुक डेन्डस और मोहरीया के निवासियों के संक्षेप। कोटेकर (पिचौरी): आवासीय प्लॉट नंबर 95 (भाग), खसरा नंबर 242 (सीमा जमीन मालिक, श्री जी वाटिका के अंदर, तालाब और जिला मुख्या में स्थित, क्षेत्रफल 91.58 वर्ग मीटर) के सभी हिस्सों का इक्विटेबल मॉर्गेज। हथ ग्रीफटी श्री राजू सिंह के मालिकाना हक में है और इसी सीमाएं इस प्रकार हैं: पूर्व – प्लॉट नंबर 96, पश्चिम – प्लॉट नंबर 95 (भाग), उत्तर – बुद्धि की जमीन, उत्तर-पश्चिम – 18 फीट चौड़ी सड़क। CERSAI Asset ID- 200083364120	23.06.2026 16.09.2026	₹. 9,29,762.50 (एक नौ लाख उन्तीस हजार सात सौ बाराठ तथा पैसे पचास मात्र) साथ ही, खाते में अनुबंध की दर से उस पर ब्याज 23.06.2026 तारीख से तथा लांगू 2 प्रस्तावित की दर से दंड ब्याज और अन्य शुल्क / खर्चें
2.	शाखा: राहड़वाँ रोड, आगरा / 1. मेसरस एच बिल्डिंग मटेरियल प्रुप. श्रीमती सलमा बेगम, पता: 11 बिराहिमपुर, निकट बांदा पूरनपुर रोड तिराहा, बांदा शाहजहाँपुर, शाहजहाँपुर 242042 2. श्रीमती सलमा बेगम पत्नी मो. सुलेमान, पता: 11 बिराहिमपुर, निकट बांदा पूरनपुर रोड तिराहा, बांदा तहसील मुख्या जिला शाहजहाँपुर 242042 3. श्री सलामान बेगम, पता-नवलपुर जमदीयपुर, बांदा तहसील पुष्याम जिला शाहजहाँपुर 242042	मालिक का नाम: 1. श्रीमती सलमा बेगम संपत्ति का विवरण- संपत्ति – गाटा संख्या 123, ग्राम हनुापुर झंझरिया, परगना और तहसील पोथौरा, जिला शाहजहाँपुर में स्थित 210.00 वर्ग मीटर के आवासीय खुखंड (प्लॉट) का इक्विटेबल मॉर्गेज (बैंक), यह संपत्ति श्रीमती सलमा बेगम के स्वामित्व में है और इसकी सीमाएं इस प्रकार हैं: पूर्व – आराजी खेपर, पश्चिम- बांदा-पूरनपुर मार्ग, उत्तर- आराजी अली हसन, दक्षिण- आराजी जाकिर अली हासिद। CERSAI Asset ID- 200083364120	10.07.2026 17.09.2026	₹. 24,45,108.17 (एक चौबीस लाख बीसति हजार एक सौ आठ तथा पैसे सत्तरह मात्र) साथ ही, खाते में अनुबंध की दर से उस पर ब्याज 10.07.2026 तारीख से तथा लांगू 2 प्रस्तावित की दर से दंड ब्याज और अन्य शुल्क / खर्चें
3.	शाखा: देवरी रोड, आगरा / 1. आरव टेक्स्टाइल ग्रुप श्री अनूप रावत (सहकारक) पता: IX 1639, पं. पोस्ट ऑफिस रोड, गौधी नगर दिल्ली, पूर्वी दिल्ली डेली 110031 2. श्री संजय रावत पुत्र राम खिलारी (गारंटर) पता: शमसाबाद रोड, चौकी ताजमनगर, आगरा, उ.प्र. 282001	मालिक का नाम: 1. श्री राम दत्त रावत पुत्र श्री राम खिलारी, 2. श्री संजय रावत पुत्र श्री राम खिलारी, 3. श्री मुकेश रावत पुत्र श्री राम खिलारी, 4. श्री अंबवेश रावत पुत्र श्री राम खिलारी। संपत्ति का विवरण- संपत्ति – 4: खसरा नंबर 17 / 1, मीना कलाहरी, गांव कहराई, शमसाबाद रोड, आगरा, यू. पी. 282001 के एक हिस्से पर नवे आवासीय कमान का इक्विटेबल मॉर्गेज (बैंक)। इसका क्षेत्रफल 104.50 वर्ग मीटर है और यह श्री राम दत्त रावत की मिल्किपन है। इसकी सीमाएं इस प्रकार हैं: पूर्व: प्रकाश की जमीन, पश्चिम: संजय, मुकेश और अन्य की जमीन, उत्तर: 30 फीट चौड़ी सड़क; दक्षिण: प्रकाश की जमीन। CERSAI ASSET ID: 200140780941	30.06.2026 14.09.2026	₹. 23,47,624.89 (एक तेईस लाख बीसति हजार एक सौ चौबीस तथा पैसे नवारी मात्र) साथ ही, खाते में अनुबंध की दर से उस पर ब्याज 30.06.2026 तारीख से तथा लांगू 2 प्रस्तावित की दर से दंड ब्याज और अन्य शुल्क / खर्चें
4.	श्री अंबवेश रावत पुत्र राम खिलारी (गारंटर) पता: गाम कहराई, पोस्ट ताजमनगर, आगरा, उ.प्र. 282001	संपत्ति – 2: शमसाबाद रोड पर स्थित गांव कहराई, मीना कहराई आगरा, यू.पी. (पिन कोड 282001) में खसरा नंबर 17 / 1 के एक हिस्से पर नवे शिखरी मकान का इक्विटेबल मॉर्गेज (बैंक)। इसका क्षेत्रफल 150.40 वर्ग मीटर है और यह श्री राम दत्त रावत, श्री मुकेश कुमार और श्री संजय कुमार की मिल्किपन है। इसकी सीमाएं इस प्रकार हैं- पूर्व: 30 फीट चौड़ी सड़क; पश्चिम: मालिक की संपत्ति, उत्तर: 30 फीट चौड़ी सड़क; दक्षिण: दूसरों की संपत्ति। CERSAI ASSET ID: 20014075177		

दिनांक: 18.09.2026, स्थान: हाथरस, शाहजहाँपुर, देवरी रोड आगरा प्राधिकृत अधिकारी, बैंक ऑफ महाराष्ट्र

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

यूनियन बैंक ऑफ इंडिया
[कंपनी (निगम) नियम, 2014 के नियम 30 के अनुसूचण में]
केंद्र सरकार / क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय । के संक्षेप
कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 13 (4) तथा कंपनी (निगम) नियम, 2014 के नियम 30 (5) (ए), यथासंशोधित के मामले में;
तथा
एम्पलस आर वे सोलर प्राइवेट लिमिटेड (सीआईएन: U40106DL2018PTC314694), जो कि कंपनी अधिनियम, 2013 के तहत पंजीकृत कंपनी है और जिसका पंजीकृत कार्यालय ए – 57, डीडीए रोड्स, ओखला इंडस्ट्रियल एरिया, फेज – II, दिल्ली, भारत, 110020 में स्थित है, के मामले में
..... आवेदक कंपनी

[नियम – 8 (1)] कच्चा सूचना
जैसा की वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन (द्वितीय) अधिनियम, 2002 (2002 का अधिनियम नं. 54) के अंतर्गत यूनियन बैंक ऑफ इंडियावैशाली शाखा (08852) (पता: ग्राउंड फ्लोर, प्लॉट नं. 18, सेक्टर-4 वैशाली, गाजियाबाद, उत्तर प्रदेश) के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित प्रवर्तन नियमवाली, 2002 के नियम 3 के साथ पठित की धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना दिनांक03.06.2026 को जारी कर ऋणधारकों/गारंटर्स: श्री सतीश कुमार गुप्ता (ऋणधारक), पता: विला नं. 85, लोटस विला, नोएडा एक्सटेंशन, सेक्टर-1, ग्रेटर नोएडा वेस्ट, जलपुरा गांव, उत्तर प्रदेश-201301; श्रीमती शशिप्राभा गुप्ता (सह-ऋणधारक), पता:क-9 प्रथम तल, शताब्दी एन्क्लेव, सेक्टर-49, नोएडा, उत्तर प्रदेश-201304; अन्य पता: विला नं. 85, लोटस विला, नोएडा एक्सटेंशन, सेक्टर-1, ग्रेटर नोएडा वेस्ट, जलपुरा गांव, उत्तर प्रदेश-201301 को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर उन्हें मांग सूचना में वर्णित राशि रु.13,95,860.10/- (केवल तेरह लाख पचावने हजार आठ सौ साठ रुपये और दस पैसे) वापस लौटने का निर्देश दिया था।

ऋणधारक इस राशि को वापस लौटने में विफल रहे, अतः एतद्वारा आम जनता और विशेष रूप से ऋणधारको को सूचित किया जाता है की आज दिनांक 15.09.2026 को अधोहस्ताक्षरी ने उक्त नियमवाली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 (4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का सांकेतिक/भौतिक कच्चा ले लिया है।

विशेष रूप से ऋणधारकों और आम जनता को एतद्वारा सूचित किया जाता है की वे नीचे वर्णित संपत्ति का व्यवसाय न करें और उक्त संपत्ति का किसी तरह का व्यवसाय 31.05.2026 तक रु 13,95,860.10/- की राशि और उस पर देय ब्याज के लिए यूनियन बैंक ऑफ इंडिया के चार्ज के अधीन होगा।

ऋणधारक का ध्यान प्रतिभूत संपत्ति को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है

अचल संपत्ति का विवरण
आवासीय संपत्ति का वह संपूर्ण बूखंड और हिस्सा जो विला नं. 85, लोटस विला, सेक्टर-01, नोएडा एक्सटेंशन, गांव जलपुरा, ग्रेटर नोएडा वेस्ट, जिला गौतम बुद्ध नगर, उत्तर प्रदेश-201301 में स्थित है, जिसका क्षेत्रफल 1365 वर्ग फीट है और जिसको सीमाएं निम्न प्रकार हैं: पूर्व: विला नंबर 86, पश्चिम: विला नंबर 84, उत्तर: विला नंबर 122, दक्षिण: सड़क

दिनांक: 15.09.2026
स्थान: गौतम बुद्ध नगर प्राधिकृत अधिकारी, यूनियन बैंक ऑफ इंडिया

यूनियन बैंक ऑफ इंडिया
[कंपनी (निगम) नियम, 2014 के नियम 30 के अनुसूचण में]
केंद्र सरकार / क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय । के संक्षेप
कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 13 (4) तथा कंपनी (निगम) नियम, 2014 के नियम 30 (5) (ए), यथासंशोधित के मामले में;
तथा
एम्पलस आर वे सोलर प्राइवेट लिमिटेड (सीआईएन: U40106DL2018PTC314694), जो कि कंपनी अधिनियम, 2013 के तहत पंजीकृत कंपनी है और जिसका पंजीकृत कार्यालय ए – 57, डीडीए रोड्स, ओखला इंडस्ट्रियल एरिया, फेज – II, दिल्ली, भारत, 110020 में स्थित है, के मामले में
..... आवेदक कंपनी

[नियम – 8 (1)] कच्चा सूचना (अचल संपत्ति के लिए)
जबकि, अधोहस्ताक्षरी यूनियन बैंक ऑफ इंडिया मीरानपुर शाखा, पता रामराज रोड पीएनबी के पास, मीरानपुर तथा प्रतिभूति हित प्रवर्तन (द्वितीय) अधिनियम, 2002 (अधिनियम संख्या 54 वर्ष 2002) के अंतर्गत तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, दिनांक 29-06-2026 को एक मांग नोटिस जारी किया, जिसमें 1.उधारकर्ता 1) मेसरस गिल नोटर्स प्रोपराइटर श्री महेंद्र पाल सिंह पता- रामराज रोड यूनियन बैंक बैंक मीरानपुर के सामने तहसीली जानसद जिला मुजफ्फरनगर यू.पी. 251315 1.b) श्री महेंद्र पाल सिंह, पुत्र श्री अजाब सिंह पता- ग्राम-अहमदावाला पोस्ट-रामराज, तहसील-जानसद जिला-मुजफ्फरनगर यू.पी. 251315 1.c) श्री अजाब सिंह, पुत्र श्री अर्जुन सिंह (सह-बांध्यकारी) पता- ग्राम- अहमदावाला, पोस्ट रामराज परगना बी.एस. तहसील जानसद जिला-मुजफ्फरनगर यू.पी. 251315 2 गारंटर 2.a) श्री जगजीत सिंह पुत्र स्वामी सतोश सिंह पता-ग्राम देवल पोस्ट मीरानपुर तहसील जानसद जिला मुजफ्फरनगर यू.पी. 251315 को दिनांक 31-05-2026 तक मांग नोटिस में उल्लिखित राशि रु. 11,04,247.90/- ब्याज एवं अन्य शुल्क (रुपये ग्यारह लाख चार हजार दो सौ सैतालीस और नबे पैसे+ ब्याज एवं अन्य शुल्क) उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर उधारको के लिए कहा गया था।

उधारकर्ता द्वारा राशि भुक्तान में विफल रहने पर, एतद्वारा उधारकर्ता और आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त नियमों के नियम 8 के साथ पठित, तारीख 15वीं सितंबर वर्ष 2026 को नीचे वर्णित संपत्ति का कच्चा ले लिया है।

उधारकर्ता विशेष रूप से और आम जनता सामान्य रूप से एतद्वारा सावधान की जाती है कि संपत्ति के साथ कोई लेन-देन न करें और संपत्ति के संबंध में किए गए किसी भी लेन-देन पर यूनियन बैंक ऑफ इंडिया, मीरांपुर शाखा, पता रामराज रोड पीएनबी के पास, मीरांपुर मुजफ्फरनगर यू.पी. पिनकोड-251315 का रु. 11,04,247.90/- की राशि तथा उस पर ब्याज एवं अन्य प्रमारों का भार रहेगा।

उधारकर्ता का ध्यान अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जो सुरक्षित परिसंपत्तियों को छुड़ाने के लिए उधारकर्ता को उपलब्ध समय के संबंध में हैं।

अचल संपत्ति का विवरण
नीचे वर्णित अचल संपत्ति का समतुल्य बंधक: कच्चा मीरानपुर, परगना बी.एस., तहसीली जानसद, जिला मुजफ्फरनगर में स्थित एक दक्षिणमुखी बाणिज्यिक दुकान का संपूर्ण भाग एवं पार्सल, येक आबादी, (दुकान बस स्टैंड बोरोहा से फेज-ए-आम जुनियर हाई स्कूल के बीच में है) जिसका क्षेत्रफल 21.16 वर्ग मीटर है। सीमाएं इस प्रकार हैं- पूर्व- दुकान मांग सिंह पश्चिम-आम जूनियर मनीष कुमार, उत्तर- विजेंद्र का मकान दक्षिण- मीरानपुर-मगाना रोड

दिनांक: 15.08.2026 प्राधिकृत अधिकारी, यूनियन बैंक ऑफ इंडिया

यूनियन बैंक ऑफ इंडिया
[कंपनी (निगम) नियम, 2014 के नियम 30 के अनुसूचण में]
केंद्र सरकार / क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय । के संक्षेप
कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 13 (4) तथा कंपनी (निगम) नियम, 2014 के नियम 30 (5) (ए), यथासंशोधित के मामले में;
तथा
एम्पलस आर वे सोलर प्राइवेट लिमिटेड (सीआईएन: U40106DL2018PTC314694), जो कि कंपनी अधिनियम, 2013 के तहत पंजीकृत कंपनी है और जिसका पंजीकृत कार्यालय ए – 57, डीडीए रोड्स, ओखला इंडस्ट्रियल एरिया, फेज – II, दिल्ली, भारत, 110020 में स्थित है, के मामले में
..... आवेदक कंपनी

अचल संपत्तियों की विक्री हेतु विक्री सूचना परिशिष्ट-IV –A नियम 8(6) के प्रावधानों के तहत
नीचे वर्णित अचल संपत्ति का समतुल्य बंधक: कच्चा मीरानपुर, परगना बी.एस., तहसीली जानसद, जिला मुजफ्फरनगर में स्थित एक दक्षिणमुखी बाणिज्यिक दुकान का संपूर्ण भाग एवं पार्सल, येक आबादी, (दुकान बस स्टैंड बोरोहा से फेज-ए-आम जुनियर हाई स्कूल के बीच में है) जिसका क्षेत्रफल 21.16 वर्ग मीटर है। सीमाएं इस प्रकार हैं- पूर्व- दुकान मांग सिंह पश्चिम-आम जूनियर मनीष कुमार, उत्तर- विजेंद्र का मकान दक्षिण- मीरानपुर-मगाना रोड

दिनांक: 15.08.2026 प्राधिकृत अधिकारी, यूनियन बैंक ऑफ इंडिया

गाजियाबाद जोन, बी-32, सेक्टर 62, नोएडा-201307
फोन